- (b) if so, the facts thereof; and
- (c) how far sanitary castings exporters have achieved this target fixed therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) Yes, Sir.

(b) and (c). No separate target for export of sanitary castings to West Asia and Persian Gulf countries has been fixed. But exports to these countries were of the order of Rs. 1.83 crores in 1974-75 and Rs. 1.68 crores during the first nine months of 1975-78.

### Agreement with I.T.D C. Employees Union

3058, SHRI B. S. BHAURA: Will the Minister of TOURISM AND CI-VIL AVIATION be pleased to state:

- (a) whether some consensus was signed between the management of India Tourism Development Corporation and the All India ITDC Employees Union on 23rd August, 1974; and
  - (b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CI- VIL AVIATION (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The main features of the consensus arrived at are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-10757/76].

# Setting up of Handloom Export Control

3050. SHRI PRABODH CHANDRA: SHRI MOMINDER SINGH GILL:

Will the Minister of COMMERCE be pleased to state:

- (a) whether handloom export centres have been set up in various States; and
- (b) if so, the names of places where these centres are functioning or are proposed to be opened this year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) and (b). So far 12 schemes for setting up of handloom export production centres in different parts of the country have been approved, particulars of which are given in the statement attached. Eight more handloom export production centres are proposed to be approved shortly.

#### Statement

Following States have been sanctioned one Export Production Centre each to be set up during the current year:—

S. No.	Name of State		Location of Centre						
1	Andhra Pradesh		•		•		Hyderabad & Janagaon		
2	Karnataka		•	•	•	•	Bangalore		
3	Kerala .						Cannanore		
4	Tamil Nadu	•	•	•	•	•	Karur		

	1					. `		
12	5	Uttar Pradesh	•	. •	•	•	•	Farrukhabad & Etawalı
	6	Haryana	•	. •	•	•	•	Panipat
,	7	Rajasthan	•		•	•		Bikaner, Churu, Jaisalmer & Jaipur
	. 8	West Bengal	•	•	•	•	•	Bankura, Nadia, West Dinajpore, Birajpore, Murshidabad & Purulia
	9	Madhya Prade	rsh	•	•	•	•	Location to be indicated by the State Government.
	10	Orissa .	٠	•	•	•	•	Jagateinghpur, Nuapetna, Barapalli, Hin- jilikatu & Khurda
	11	Maherashtra	•			•		Solapur
	12	Biher .	•	•	•	•	•	Bhagalpur

## Proposal to set up a panel to advise Government on Modernisation of sick Textile Units

3060. SHRI VASANT SATHE: Will the Minister of COMMERCE be pleased to state:

- (a) whether there is a proposal to set up a panel of public representative and technical experts to advise Government on modernisation of the sick textile units;
- (b) if so, the main features thereof; and
- (c) modernisation policy finalised with year-wise phasing of outlay for the current year and the next two years of the Fifth Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) to (c). There is no proposal to set up a panel of public representatives and technical experts to advise Government on modernisation of the sick textile mills. With effect from 1-4-74, 103 sick textile mills had been nationalised. Modernisation programme in respect of 87 of these mills to the extent of Rs. 57.13 crores has al-

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ready been sanctioned and of these programme worth Rs. 23.14 crores implemented.

#### Joint Ventures Abroad

3061. SHRI VASANT SATHE:

SHRI MOHINDER SINGH GILL:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have decided to allow, on selective basis, cash remittances by Indian entrepreneurs to give a big push to the setting up of Indian Joint ventures abroad; and
- (b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) and (b) In accordance with the normal Guidelines on Indian participation in joint ventures abroad, cash remittances are not allowed except small amounts required in connection with the preliminary expenses for setting up the company abroad. These